CELEBRATING 70[™]ANNIVERSARY OF THE CONSTITUTION OF INDIA

HIMACHAL PRADESH NATIONAL LAW UNIVERSITY, SHIMLA

Online Colloquium [26TH of September, 2020]

Spirit of Harmony and Brotherhood

Patron-In-Chief Prof (Dr) Nishtha Jaswal Vice-Chancellor Himachal Pradesh National Law University, Shimla Patron Prof(Dr) S.S. Jaswal Registrar Himachal Pradesh National Law University, Shimla

ORGANISING MEMBERS

Convener

Dr Chandreshwari Minhas Assistant Professor of Law Himachal Pradesh National Law University, Shimla Mr Aayush Raj Teaching Associate Himachal Pradesh National Law University, Shimla

Coordinator

About the Colloquium

The Constitution of India has envisaged that citizens shall abide by and discharge certain Fundamental Duties as provided in Chapter IV-A. These duties were incorporated into the Constitution by the 42nd (Amendment) Act, 1976 under Article 51A. Originally ten in number, the fundamental duties were increased to eleven by the 86th (Amendment) Act, 2002. Our legal system is made up of both Rights and Duties, which are interlinked. We find every facet of diversity in our country, be it geographical, linguistic, social, cultural, or religious; and such diversity or heterogeneity is often described as aspecial and remarkable feature of our country. The emphasis is on the obligation of every citizen to promote patriotism and uphold the unity of India, thereby making our Constitution unique.

Article 51(e) mandates to promote harmony and spirit of common brotherhood amongcitizens of India transcending religious, linguistic, and regional or sectional diversities and to renounce practices derogatory to the dignity of women. The ongoing challenges of Covid-19 pandemic have reflected the inherent solidarity in our society. The warriors who stand at the forefront have shown us how, even in times of a crisis, we can co-

exist harmoniously by taking care of the needs of individuals and respecting their sentiments. The declaration of a pandemic is a call for performing our duty and responsibility as the nation and people unite. Accordingly, the colloquium is dedicated to celebrating the 70th anniversary of the adoption of the Constitution of India. The colloquium is supposed to be a platform for the audience to get acquainted with ideas and views of experts. The ultimate aim of the event is to ensure an exchange of experiences and knowledge of eminent experts in the area.

Programme Description:

The Colloquium is organised by the Himachal Pradesh National Law University, Shimla and is scheduled for Saturday, the 26th of September, 2020 at 11:00 A.M. via Google Meet.

Introduction to the Theme Dr Chandreshwari Minhas	11:00 A.M11:05 A.M.	
Distinguished Panel of Speakers		
Welcome Address by Prof (Dr)	11:05 A.M. – 11:25 A.M.	
Nishtha Jaswal,		
Vice-Chancellor, HPNLU, Shimla		
Prof (Dr) Kulwant Singh	11:25 A.M. – 11:45 A.M.	
Head (Department of Law),		
Director, Distance Edu., University of		
Jammu		
Prof Emeritus (Dr) Virendra Kumar	11:45 A.M. – 12:05 P.M.	
Founding Director (Academics),		
Chandigarh Judicial Academy, Formerly: Dean, Prof.		
& Chairman, Dept. of Laws, Panjab University;		
Chandigarh & UGC Emeritus Fellow.		
Prof (Dr) S.M. Afzal Qadri	12:05 P.M. – 12:25 P.M.	
Former Dean & Head (Faculty of Law),		
University of Kashmir,		
Srinagar		
Address by the Chief Guest		
Justice Augustine G. Masih	12:25 P.M. – 12:50 P.M.	
Judge, High Court of Punjab and Haryana		

PROGRAMME SCHEDULE

Q&A Aayush Raj	12:50 P.M. – 12:55 P.M.
Vote of Thanks by Prof S S Jaswal,	12:55 P.M. – 13:05 P.M.
Registrar, HPNLU, Shimla	
National Anthem	

*Link for the Event – Click <u>here</u>